

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 1813 of 2012

[Arising out of the Order-in-Original No. 13/2012 dated 30.04.2012
passed by the Commissioner of Central Excise, Bangalore-III]

The Ovel Surveys

81,1st A Main Road, Domlur Layout
Bangalore, Karnataka – 560071

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax,**

P.B.No. 5400, C R Building, Queens Road,
Bangalore, Karnataka – 560001.

..... Respondent

Appearance

None for Appellant

Ms. Money Jain, Authorized Representative for Respondent

Coram:

Hon'ble Sh. P.A. Augustian, Member (Judicial)

Hon'ble Smt. R. Bhagya Devi, Member (Technical)

FINAL ORDER No. 20724 of 2025

Date of Hearing: 30.05.2025

Date of Decision: 30.05.2025

AS PER: P. A. AUGUSTIAN

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued

by the Designated Committee, which is placed on record. Consequently,
the present appeal is dismissed as deemed to have been withdrawn

(Order dictated and pronounced in open court)

(P.A.Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasidhar